

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD

(This the 9<sup>th</sup> Day of December, 2020)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)  
Hon'ble Mr. Devendra Chaudhry, Member (Administrative)

**Original Application No.330/00744/2020**

Girjesh Pandey son of Sri Ramesh Chandra Pandey (Ex-Chief Law Assistant) Resident of Village – Narayanpur Malukahi, Kaptanganj, District Kushinagar – 274301.

..... **Applicant**

**By Advocates: Shri R.K. Rai**

Versus

1. General Manager, Railway Wheel Factory, Ministry of Railway, Yelahanka, Bangalore – 560064.
2. Principal Chief Personnel Officer, Railway Wheel Factory, Ministry of Railway, Yelahanka, Bangalore – 560064.
3. Senior Personnel Officer, Railway Wheel Factory, Ministry of Railway, Yelahanka, Bangalore – 560064.

..... **Respondents**

**By Advocate: Shri G.K. Tripathi**

**O R D E R**

**Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)**

We have joined this Division Bench online through video conferencing.

2. Shri R.K. Rai, Id. counsel for the applicant is present in court. Shri G.K. Tripathi, Id. counsel for the respondents is present online through video conferencing.
3. While hearing on admission, learned counsel for the applicant submitted that the applicant will be satisfied at this stage, if a

direction is issued to the respondents to decide the statutory appeal of the applicant which is pending since 17.09.2018 before the respondent No.1, by a reasoned and speaking order in time bound manner.

4. Learned counsel for the applicant also drew our attention to the relief column of the OA, and submits that the applicant does not want to press the relief (i) and at this stage he is only pressing the relief (ii) which is also to the same effect that the appeal dated 17.09.2018 filed by the applicant may be decided by the respondents by a reasoned and speaking order within a stipulated period fixed by this Tribunal.

5. Learned counsel for the respondents has no objection against the aforesaid limited prayer made by learned counsel for the applicant.

6. Having heard learned counsel for the parties and having perused the record available with us in PDF, it appears that no fruitful purpose will be served in keeping this matter pending and it is disposed of finally at the admission stage with the direction to the respondent No.1 to consider and decide the pending Appeal filed by the applicant, dated 17.09.2018 (copy whereof has been filed as Annexure A-8, to the OA) by a reasoned and speaking order, within a period of three months from the date of receipt of certified copy of

this order. The order so passed shall be communicated to the applicant without any delay.

7. With the aforesaid direction, the OA is finally disposed of at the admission stage.

8. It is made clear that the Tribunal has not expressed any opinion on the merits of the case.

9. There shall be no order as to costs.

**(Devendra Chaudhry)**  
Member (A)

**(Justice Vijay Lakshmi)**  
Member (J)

Sushil